

**IN THE INCOME TAX APPELLATE TRIBUNAL
JODHPUR BENCH, JODHPUR**

**BEFORE SHRI B. R. BASKARAN, ACCOUNTANT MEMBER
AND
SHRI SANDEEP GOSAIN, JUDICIAL MEMBER**

ITA No. 239/Jodh/2017
(ASSESSMENT YEAR-2012-13)

Shri Lal Singh Rathore Jalore	Vs	The ITO Ward-1, Jalore
(Appellant)		(Respondent)
PAN NO. AANPR 9846 G		

Assessee By	None
Revenue By	Shri Venkatesh V (JCIT-DR)
Date of hearing	03/11/2022
Date of Pronouncement	3 /11/2022

ORDER

PER: SANDEEP GOSAIN, JM

This is an appeal filed by the assessee against the order of the Id. CIT(A)-2, Jodhpur dated 28-02-2017 for the assessment year 2012-13.

3.1 None appeared on behalf of the assessee during the course of hearing. However, an application dated 23-07-2022 has been filed by the assessee stating therein that the assessee has filed a petition under “Vivad Se Vishwas Scheme-2020” to settle the matter. The assessee had paid the due demand of

Rs.11,16,972/- through BSR Code 0028481 and Challan No. 00001 dated 30-06-2021. In this respect, the assessee received the intimation in Form No. 3 on 9-02-2021 from designated authority. Hence, the assessee prays for withdrawal of the appeal by filing Form No. 3 under the said scheme

3.2. The ld. DR is heard who did not raise any specific objection as the declaration of the assessee to settle the dispute has been accepted by the Competent Authority.

3.3. After hearing the ld. DR and perusing the materials available on record, we permit the assessee to withdraw the appeal filed by him. Thus the appeal of the assessee is treated as withdrawn and dismissed.

4.0. In the result, the appeal of the assessee is treated as withdrawn and dismissed.

Order pronounced in the open Court on 3/11/2022 .

Sd/-
(B. R. BASKARAN)
ACCOUNTANT MEMBER

Sd/-
(SANDEEP GOSAIN)
JUDICIAL MEMBER

Dated : 3/11/2022

**Mishra*

Copy to:

1. The Appellant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR
6. Guard File

Asstt. Registrar
Jodhpur Bench